

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 182
(IB)-238(PB)/2017

IN THE MATTER OF:

Siddhi Interiors Pvt Ltd

.... Applicant/petitioner

Vs.

Amrapali Zodiac Developers Pvt Ltd & ors.

.... Respondent

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 16.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner

Mr. Ritesh Agarwal, Mr. Aishwarya Adlakha, Mr. Teejas Bhatia, Advs.

For the Respondent :

Mr. Chirag Gupta, Mr. Rajindra Beniwal, Mr. Kumar Sumit, Advs. for IRP

Mr. Vishnu Sharma, Ms. Anupama Sharma, Mr. Prasoon Ranjan, Advs. for NOIDA

ORDER

It has been brought to our notice that Hon'ble the Supreme Court has been monitoring and passing order in all matters pertaining to Amarpali Group Companies, therefore, we are reluctant to proceed with any of the applications concerning Amarpali Group unless it is shown that there are no orders causing any restraint for passing orders. Therefore, hearing in this matter is deferred.

Adjourned *sine die*.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)